

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/86(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST MAY 2024

IN THE MATTER OF	SONIA JABBAR VS HATHI SATHI FOUNDATION
UNDER SECTION	SEC. 97(1)

Appearance (via video conferencing/physically)

Mr. Aron Kumar Jaiswal, CS] For Applicant

Mr. Mukesh Shaw, Adv.] For Respondent

ORDER

1. Ld. Counsel for the Applicant present. Ld. Counsel for the Respondent present.
2. This Petition is filed by the Petitioner under Section 97 (1) of the Companies Act, 2013.
3. The reasons for the Respondent Company has failed to conduct Annual General Meetings for the Financial Years 2020-2021; 2021-2022 and 2022-2023 is stated at Pages No. 1 and 2 of the petition.
4. This Company Petition is accompanied by an affidavit of Petitioner at Pages No 12 and 13.
5. We have perused this Company Petition and the documents attached therewith and heard the Ld. Counsel for the Petitioner. On being satisfied, the Respondent Company is directed to conduct Annual General Meetings for the Financial Years 2020-2021, 2021-2022 and 2022-2023 within 45 days from the date of the Order passed. Accordingly, this Company Petition is **allowed and disposed of**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**